

**GOVERNMENT OF INDIA
LAW AND JUSTICE
LOK SABHA**

UNSTARRED QUESTION NO:3125
ANSWERED ON:30.08.2012
SURVEY AFTER VOTING
Agarwal Shri Jai Prakash

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether Union Government has received any recommendations from the Election Commission to ban the counting and the surveys made after the voting during the election till date;
- (b) if so, the details thereof as on date;
- (c) the reaction of the Government thereto;
- (d) whether Government has taken any action or propose to take action to implement the recommendations received from the Election Commission; and
- (e) if so, the details thereof?

Answer

MINISTER OF LAW AND JUSTICE (SHRI SALMAN KHURSHID)

(a) to (e): The Election Commission in the year 2004 has recommended that there should be a specific provision in the Representation of the People Act, 1951, prohibiting publishing and disseminating the result of Exit Polls and Opinion Polls during elections. On the basis of the recommendations of the Election Commission, the Representation of the People (Amendment) Act, 2009 (41 of 2009) has been enacted which inter alia provides that no person shall conduct any exit poll and publish or publicise by means of the print or electronic media or disseminate in any other manner, whatsoever, the result of any exit poll during such period, as may be notified by the Election Commission in this regard. There is a penal provision for those who contravenes the aforesaid provision.